

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT)(Ins) No. 185 of 2017**

**IN THE MATTER OF:**

**Mahesh Kumar Panwar**

**...Appellant**

**Versus**

**Neelam Singh & Anr.**

**...Respondents**

**Present**

**For Appellant: Mr. Arvind Kumar and Mr. Israr Beg, Advocates.**

**For Respondent: Mr. Rahul Shukla and Mr. Baehita Barmah, Advocates.**

**With**

**Company Appeal (AT)(Ins) No. 117 of 2018**

**IN THE MATTER OF:**

**Mahesh Kumar Panwar**

**...Appellant**

**Versus**

**Abhishek Anand**

**...Respondent**

**Present**

**For Appellant: Mr. Arvind Kumar and Mr. Israr Beg, Advocates.**

**For Respondent: Mr. Rahul Shukla and Mr. Baehita Barmah, Advocates.**

**ORDER**

**01.08.2019** Due to paucity of time the matter could not be taken up.

Post these appeals 'for Admission (After Notice)' on 27<sup>th</sup> August, 2019.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

mohan/gc/